

Annexure 8

Name of the corporate Debtor:

WATERFRONT BUILDCON LLP

Date of Commencement of CIRP:

13-12-2023-order received on 26-12-2023

List of creditors as on:

29/05/2024

List of Operational Creditors (Other than Workmen, Employees and Government dues)

(Amount in INR)

| Sr. No. | Name of Creditor | Identification No | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claims | Amount of any mutual dues, that may be set-off | Amount of claims not admitted | Amount of claims under verification | Remarks, if any |
|---------|----------------------------------|-----------------------|---------------------------|--------------------|---------------------------|--|-------------------------------------|-----------------------------|-----------------------|--------------------------|-----------------------------|--|-------------------------------|-------------------------------------|-----------------|
| | | | Date of receipt | Amount Claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | whether related party | % of voting share in CoC | | | | | |
| 1 | ULTRATECH CEMENT LIMITED | L26940MH2000PLC128420 | 29/01/2024 | 11,32,058 | 10,30,853 | Trade Payable (Operational creditor Purchase of Goods) | No | No | No | 0.00% | - | - | 1,01,205 | - | |
| | | | Total | 11,32,058 | 10,30,853 | | - | - | | | - | - | 1,01,205 | - | |
| 2 | Kashikar Constructions Pvt. Ltd. | U45200MH2003PTC139995 | 09/05/2024 | 6,07,63,194 | 2,65,81,526 | Trade Payable (Operational creditor Purchase of Goods/ Works Contract) | No | No | No | 0.00% | - | - | 3,41,81,668 | - | |
| | | | Total | 6,07,63,194 | 2,65,81,526 | | - | - | | | - | - | 3,41,81,668 | - | |
| | | | | | | | | | | | | | | | |
| | Total | | | 6,18,95,252 | 2,76,12,379 | | - | - | | 0.00% | - | - | 3,42,82,873 | - | |

Note 1 : ULTRATECH CEMENT LIMITED Is the applicant for CIRP under Under Section 9 of the Insolvency and Bankruptcy Code, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudication Authority) Rule 2016)